

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 18**

**IA 1839/2024 In C.P. (IB)/1315(MB)2017**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **09.05.2024**

NAME OF THE PARTIES:      **ALCHEMIST ASSET RECONSTRUCTION**  
**COMPANY LTD. V/s ABHIJEET MADC**  
**NAGPUR ENERGY PVT.LTD.**

Section 7 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

**IA 1839/2024**

1. Ms. Barsha Dikshit, PCS appeared for the Applicant.
2. This is an application challenging the sale of 25% equity of the Applicant by the Liquidator. This Bench already allowed Corporate Debtor sale as going concern and that order is in challenge before the Hon'ble NCLAT.
3. List this IA on **05.06.2024** for further consideration.

Sd/-  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**